

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH (Court-I)
KOLKATA**

I.A. No. 1853/KB/2023
In
CP(IB) No. 1175/KB/2019

*An Application under sections 54 of the Insolvency and Bankruptcy Code, 2016 read with
Regulations 44 and 45(3)(a) of the Insolvency and Bankruptcy Board of India (Liquidation
Process) Regulations, 2016*

In the matter of:

Outlook Tracom Private Limited

....Financial Creditor

Versus

Toshniwal Enterprises Controls Limited [CIN: U51420WB1991PLC053374]

.....Corporate Debtor

And

In the matter of:

Mr. Kamal Nayan Jain, Liquidatorfor Toshniwal Enterprises Controls Limited

.... Applicant

Date of pronouncing the order: 30.04.2024

Coram:

Rohit Kapoor	:	Member (Judicial)
Balraj Joshi	:	Member (Technical)

CLARIFICATION ORDER

1. This matter was reserved for order on 24.11.2023.However, upon perusal of records for preparation of the order, it has come to our notice that the Applicant has mentioned

that the recovery of the dues to be made pursuant to the order dated 10.08.2023 passed by the Adjudicating Authority in I.A. No. 1253/KB/2020 (for avoidance transactions in the matter of the Corporate Debtor) have been assigned to Union Bank of India and the Punjab National Bank under Regulation 37A of IBBI (Liquidation Process) Regulations, 2017.

2. In this regard, let an affidavit be filed by Union Bank of India and the Punjab National Bank affirming that they shall be pursuing the matter for return of the amount adjudicated in IA 1253/KB/2020, within one week of the issue of this order
3. **Let the matter be listed on 10-05-2024**

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

Signed on this, the 30th day of April, 2024

SM(LRA)